

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

TCP NO. 20/397-398/CLB/MB/MAH/2016

CORAM:

SHRI M.K. SHRAWAT
MEMBER (JUDICIAL)

In the matter of the Companies Act, 1956, Sections 397, 398 and 399
AND

in the matter of Filtra Teknopak Cleanroom Systems Private Limited Having its
Registered Office at Rishi Tower No.1, Western Express Highway, Dahisar East, Mumbai
400 068.

AND
In the matter of

PETITIONER

Mr. S.M. Sasidharan,
2002, Tara Shivallabh Road,
Ashokvan, Dahisar E, Mumbai
Occ: Business ...

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).....Petitioner.

Versus

RESPONDENTS

Mr. K. Bhaskaran
A-1901, Panchsheel Heights
Mahavir Nagar, Kandivali (W)
Mumbai 400 067
Occ: Business.

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Mr. Guiseppe Ciboldi
Via Nino Dall'Oro N.14, Lodi, 000000
Italy
Occ: Business

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M/s. Filtra Teknopak Cleanroom Systems
Private Limited incorporated under the provisions
of the Companies Act, 1956 having
its registered office at
Rishi Tower No.1,
Western Express highway, Dahisar East,
Mumbai 400 068.

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) ... Respondents

PRESENT ON BEHALF OF THE PARTIES

FOR THE PETITIONER

Mr. C.S. Rahul, Advocate.

FOR THE RESPONDENTS

Mr. Arundath Venkataraman , Advocate.

ORDER

Date of Pronouncement: 20th April, 2017

1. From the side of the Petitioner Learned Advocate Mr. C.S. Rahul Sahasrabuddhe is present. From the side of the Respondent i.e R. 2 and 3. Learned Advocate Mr. Arundath Venkataraman is present.
2. The Petitioner is seeking permission to withdraw the Petition. Granted.
3. The Petition is dismissed as withdrawn. The Petition is consigned to the Records.

Dated: **20.04.2017**

M.K. Shrawat
Member (Judicial)